

**DISTRICT & SESSIONS COURT, PUNE.**

- Reference:** (i) Standard Operating Procedure issued by the Hon'ble High Court, received on 03-06-2020.
- (ii) Hon'ble High Court Circular dated 16-06-2020.  
(Modification to SOP dated 03-06-2020)
- (iii) Hon'ble High Court E-mail letter bearing No. Insp./95/2020, dated 10-09-2020.  
(Modification of SOP dated 03-06-2020 regarding attendance of the Judicial Officers and staff)
- (iv) District Court Office Order-bearing No. B-16(ii)/99/2020, dated 31-08-2020.

**No. B-16(ii)/108/2020,**

**Dated : 11-09-2020.**

**OFFICE ORDER**

Pursuant to the modification in SOP referred at reference No. (iii), the following arrangement regarding functioning of the Courts falling in Table-A of the SOP referred at reference No. (i), (i.e. the Courts situated within the limits of Pune & Pimpri-Chinchwad Municipal Corporations (including the Courts at Pune Cantonment and Khadki Cantonment) is made in supersession of the Office Order under reference No. (iv), with effect from 14-09-2020 until further orders.

(1) All the Courts falling in Table-A of the said SOP shall function in one shift between 11.00 a.m. to 02.00 p.m. for taking up matters as specified in the SOP at reference No. (i) and such other matters, as per the Circulars issued by the Hon'ble Bombay High Court from time to time.

(2) In case any Judicial Officer is having no judicial work on dais, he may rise from the dais and perform other judicial work and administrative work, as per the Circulars issued by the Hon'ble Bombay High Court from time to time.

- (3) All the Group-A Officers (which includes all Judicial Officers) and Group-B officers/employees to work with 100% strength.
- (4) The staff other than Group-A and Group-B, to attend the Court/Office with 30% strength or minimum 30 employees, whichever is more, in the Courts falling in Table-A of the SOP.
- (5) The Office working hours shall be of four (4) hours i.e. half an hour before and after the Judicial working hours.
- (6) The order pertaining to bail matters in the Sessions Court, Pune is being passed separately.
- (7) All the concerned are hereby informed that they should follow the instructions/guidelines issued by the Government of Maharashtra, the Hon'ble Bombay High Court and District Court, Pune, in the wake of COVID-19 Pandemic, in its true letter and spirit.
- (8) The rest of the provisions in SOP dated 03-06-2020 and modification therein vide Circular dated 16-06-2020 issued by the Hon'ble Bombay High Court shall remain in force.
- (9) The Coordinator, Computer Section, District Court, Pune, shall upload this office order on the official website of District Court, Pune.

Inform all the concerned in Pune Judicial District.


PUNE.  
Date: 11-09-2020

Sd/-xxx  
(Neeraj P. Dhote)  
Principal District & Sessions Judge,  
Pune.

Forwarded with compliments to all the Judicial Officers in Pune Judicial District, for information and necessary action.

No. B-16(ii)/108/2020,  
District & Sessions Court,  
Pune.  
Date: 11-09-2020.

By Order,

  
Registrar,

District & Sessions Court, Pune.

Copy to :

- (i) All the concerned Judicial Officers in Pune District,
- (ii) The District Government Pleader, Pune.
- (iii) The Additional/Assistant Director of Prosecution, Pune.
- (iv) The President/Secretary, Pune Bar Association, Pune.
- (v) The Presidents/Secretaries, all Taluka Bar Associations in Pune District.
- (vi) All the Head of the Branches, District Court, Pune.